

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-252(PB)/2020

IN THE MATTER OF:

Samarth S. Rajnyak & Ors.

.... Applicant/petitioner

v.

Emaar MGF Land Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 04.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Dr. M.K. Pandey, Adv.

ORDER

No representation on behalf of both the parties on being called. Later on, the Applicant counsel is present.

At his request, list IA-2492/2020 for hearing on **04.09.2020**.

- Sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)